

## Chapter 6

### **THE MEMBERS OF PARLIAMENT (CONSTITUENCY ALLOWANCE) RULES, 1986**

New Delhi, the 3rd January, 1986

<sup>1</sup>**G.S.R. 11(E).**—The following rules which have been made by the Joint Committee constituted under sub-section (1) of section 9 of the Salary, Allowances and Pension of Members of Parliament Act, 1954 (30 of 1954), after consultation with the Central Government, in exercise of the powers conferred on it by clause (f) of sub-section (3) of the said section, and have been approved and confirmed by the Chairman of the Council of States and the Speaker of the House of the People, as required by sub-section (4) of that section, are published for general information:—

#### **THE MEMBERS OF PARLIAMENT (CONSTITUENCY ALLOWANCE) RULES, 1986**

(As amended upto 13<sup>th</sup> December, 2010)

**1. Short title and commencement.**—(1) These rules may be called the Members of Parliament (Constituency Allowance) Rules, 1986.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Amount of Constituency allowance.**—A member shall be entitled to receive the constituency allowance under section 8 of the Salary, Allowances and Pension of Members of Parliament Act, 1954 (30 of 1954), at the rate of <sup>2</sup>(rupees forty-five thousand per mensem).

**3. Constituency allowance to be in addition to other allowances, etc.**—For the avoidance of doubts, it is hereby declared that the constituency allowance admissible under these rules shall be in addition to, and not in derogation of, any other allowances or facilities admissible (whether in cash or in kind) under any other rules for the time being in force.

**4. Repeal.**—The Members of Parliament (Additional Facilities) Rules, 1975 are hereby repealed.

[F. No. 2/1/MSA/85]

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<sup>1</sup> Published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), dated the 3<sup>rd</sup> January, 1986.

<sup>2</sup> Substituted by G.S.R. 965 (E), published in the Gazette of India, Extraordinary, Part-II, section-3, sub-section (i), dated the 13<sup>th</sup> December, 2010.